# Central Administrative Tribunal Ernakulam Bench

## OA No.180/00693/2018

Wednesday, this the 7<sup>th</sup> day of November, 2018

## CORAM

# Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member

E.K.Narayanan, aged 63 years Retired Deputy Postmaster, Thalassery S/o Thamban Residing at Gulmohar, Neerveli Kannur District-670 701.

**Applicant** 

[Advocate: Ms. Sneha Rose rep by Ms.Nitya Sunil]

#### versus

- Union of India represented by the Director General (Posts)
  Dak Bhavan, Sansad Marg
  New Delhi-110 001.
- 2. The Postmaster General Northern Region, Kerala Circle Calicut-673 011.
- 3. The Superintendent of Post Offices Thalassery Division Thalassery-670 102.

Respondents

[Advocate: Mr. P.G.Jayan, ACGSC (absent)]

This OA having been heard on 31<sup>st</sup> October, 2018, the Tribunal delivered the following order on 7<sup>th</sup> November, 2018:

#### ORDER

The applicant retired as Deputy Postmaster, Thalassery on 31.10.2014. On the previous day of the applicant's retirement, a charge sheet was issued to him under Rule 14 of the CCS (CCA) Rules. Consequently, his retirement benefits were denied to him. The applicant approached this Tribunal and vide Annexure A1 order, it was ordered to complete the inquiry against the applicant within 6

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months. It is alleged that though the inquiry was completed, the disciplinary

proceedings were not finalized by the respondents and the retirement benefits

were not paid to him. Denial of retirement benefits on account of the inordinate

delay in completing the disciplinary proceedings has now prompted the applicant

to approach this Tribunal again.

2. Ms. Sneha Rose, learned counsel for the applicant was heard on the last

posting date. It was pointed out that there has been no progress towards

completion of proceedings as directed. Being a retired employee, the applicant is

put to great distress on account of the inordinate delay in taking a final decision

on inquiry report.

3. Based on the facts above and in view of the specific direction in the SLP

referred to in our order dated 8.8.2018, the respondents are directed to complete

the entire process within 30 days of receipt of copy of this order. This includes

obtaining Presidential sanction which is stated to be awaited. OA is disposed of

with this direction.

(E.K.Bharat Bhushan) Administrative Member

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# **Annexures produced on behalf of the applicant:**

Annexure A1: Copy of the order of the Tribunal in RA 3 of 2015 in OA 1073

of 2014 dated 30.7.2015.

Annexure A2: Copy of the order dated 5.1.2016 in OA 1073 of 2014.

Annexure A3: Copy of the order in MA 290 of 2016 in OA 1073 of 2014

dated 4.4.16.

Annexure A4: Copy of letter No.C-14016/EKN/2016-VP dated 19.9.2016 of

Assistant Director General (VP) department of Posts, New

Delhi.

Annexure A5: Copy of the judgment in Civil Appeal No.5607-5608 of 2018.